

ITEM NO.8

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CONMT.PET.(C) No. 41/2022 in W.P.(C) No. 732/2017

TUSHAR GANDHI

Petitioner(s)

VERSUS

RAKESH ASTHANA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.3528/2022-EXEMPTION FROM FILING O.T. and IA No.3529/2022-EXEMPTION FROM FILING AFFIDAVIT and IA No.7036/2022-APPLICATION FOR EXEMPTION FROM FILING THE RESIDENTIAL ADDRESS OF RESPONDENT/CONTEMNOR WITH AFFIDAVIT IA No. 11480/2022 - EXEMPTION FROM FILING AFFIDAVIT)

Date : 30-01-2023 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Shadan Farasat, AOR

For Respondent(s) Mr. N. Venkataramani, AGI
Mr. Tushar Mehta, SGI
Mr. K.M. Nataraj, ASG
Mr. Shreekant Neelappa Terdal, AOR
Mr. Rukhmini Bobde, Adv.
Mr. Digvijay Dam, Adv.
Ms. Kanu Agrawal, Adv.
Mr. Gurmeet Singh Makker, AOR

UPON hearing the counsel the Court made the following
O R D E R

1 Mr K M Nataraj, Additional Solicitor General states that the investigation has been substantially completed and the final report is in the process of being submitted within a short duration of time.

- 2 List on 20 February 2023.
- 3 The Court shall be apprised on affidavit of the status of the investigation and on the submission of the final report.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR